

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 316
CP-121/ND/2021

IN THE MATTER OF:

M/s. Brookings India

.... Petitioner/Applicant

Vs.

ROC, NCT Of Delhi & Haryana

.... Respondent

Order under Section 441 of the Companies Act, 2013.

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent :

ORDER

None appeared on the first call and the matter was passed.
No one has appeared even on the second call.

On 06.05.2024 also no one has appeared on behalf of the
Applicant.

CP-121/ND/2021 **dismissed** for non-prosecution.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)